

**Central Electricity Regulatory Commission
New Delhi**

RECORD OF PROCEEDINGS

Petition No. 104/2011

Subject: Petition under section 79(1) (c) and 86(1) of the Electricity Act, 2003 seeking directions to WRLDC and referring the matter for arbitration

Date of Hearing: 24.5.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner: Haryana Power Generation Corporation Limited (HPGCL)

Respondents: Western Region Load Despatch Centre, PTC India Limited,
Lanco Amarkantak Power Private Ltd.

Parties present: Shri Chirag Kher, Advocate for HPGCL
Shri Aashish Bernard, Advocate for PTC India Limited

The learned Counsel for the petitioner submitted that the present petition has been filed by Haryana Power Generation Corporation Limited (HPGCL) for a direction to WRLDC to make payment of UI charges to it, in terms of observations contained in the order dated 2.2.2011 of the Haryana Electricity Regulatory Commission (HERC) in Case No. HERC/PRO-12 of 2010 (HPGCL v Lanco Amarkantak Power Private Limited & ors). He also submitted that HERC while allowing its prayer for a direction to WRLDC to make payment of UI charges, had observed that the matter should be taken up with Central Commission for appropriate directions to WRLDC, since it was competent to do so in such cases.

2. On a specific query by the Commission as to the provisions of the Regulations under which the present application was filed, the learned Counsel submitted that a detailed submission in this regard would be made during the next date of hearing and prayed that the matter be adjourned.

3. The prayer of the petitioner was accepted. Matter to be listed for hearing on 'maintainability' on 21.7.2011

Sd/-
(T.Rout)
Joint Chief (Law)